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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
CNR No. DLHC010472052026
+ **W.P.(C) 14482/2026, CM APPL. 67924-67925/2026**

MEHMOOD PRACHAPetitioner
Through: Petitioner in person

versus

BAR COUNCIL OF DELHI AND ORS.Respondents
Through: Mr. Jayant Mehta, Mr. Arun Bhardwaj, Mr. Abhijat, Mr. Sachin Puri and Mr. T Singhdev Sr. Advs. with Mr. Vikram Singh Jakhar, Ms. Bhawna Jakhar, Mr. Neeraj Jakhar, Ms. Nidhi Jakhar, Mr. Viraj Rathee, Mr. Shubham Dabas, Mr. Devansh Sewalia, Mr. Sudhanshu Sharma, Ms. Aashna Bhola, Ms. Shubhnavi Shivhare Advs.
Mr. Arun Bhardwaj, Sr. Adv. with Mr. Emadul Hoda Shams, Adv. for R16 [M- 9773652269]

CORAM:
HON'BLE MR. JUSTICE SAURABH BANERJEE

ORDER

% **29.09.2026**

The present petition has been received on urgent mentioning and is taken up for hearing accordingly.

1. By virtue of the present petition under *Article 226* of the Constitution of India, the petitioner seeks following reliefs:-

“a) Issue a Writ of Mandamus or other appropriate writ, order, or direction, quashing the letter/notice dated 25.09.2026 issued by Respondent No. 2 calling for “the



election of the office bearers of the Bar Council of Delhi including member representative of Bar Council of Delhi to Bar Council of India” to be held on 10.10.2026; and

b) Direct Respondent No. 2 to convene an extraordinary meeting of the Bar Council of Delhi in terms of requisition dated 26.09.2026 and Rule 54 of the Bar Council of Delhi Rules, 1963.

c) Pass any other or further orders, as this Hon'ble Court may deem fit and proper in the circumstances of the present case.”

2. Considering the factual matrix involved, petitioner appearing in person seeks to file a redacted copy of the memorandum of parties within a period of *two days*.

3. Based on the assertions made, grounds raised as also arguments addressed by the petitioner, appearing in person, since the primary issue raised by the petitioner herein pertains to the power of the respondent no.2, who is the Returning Officer and who has also issued the impugned notice dated 25.09.2026 which sets out the election schedule for the election of the Office Bearers of the Bar Council of Delhi including Member Representatives of Bar Council of Delhi to the Bar Council of India scheduled to be held on 10.10.2026, it is deemed appropriate to call upon the parties to file the Letter of Appointment and/ or all such requisite connected document(s) by virtue whereof the said respondent no.2 was appointed, particularly, for looking into the aspect of subsistence of his tenure.

4. As such, learned (senior) counsel for the parties seek, and are granted, a period of *two weeks* for filing the said Letter of Appointment and/ or all such requisite connected document(s) qua the appointment of



the said respondent no.2, specifying the period/ tenure of his appointment, as also a *two page* note of submissions alongwith duly highlighted judgments setting out the propositions of law therein, as also any document(s) they seek to rely upon within a period of *three days*.

5. At this stage, though this Court is yet to issue notice in the present petition, however, as requested, it is made abundantly clear that the petitioner, being an elected member of the respondent no.1/ BCD, is well and truly entitled to file his nominations in accordance with law. In fact, learned counsel for the respondent nos. 26 to 28 submits that there can be no objection to the same.

6. As such, renotify on 06.10.2026 at 02:30 PM.

SAURABH BANERJEE, J

SEPTEMBER 29, 2026/Ab